



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 2146/2020
MA No. 2741/2020**

This the 23rd day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Prof (Dr.) Laxman S. Meena, PhD.
Senior Principal Scientist,
Professor (AcSIR), Academy of Scientific & Innovative Research
(AcSIR), CSIR-Institute of Genomics & Integrative Biology,
Delhi University Campus, Mall Road, Delhi – 110007, India.

... **Applicant**

(through Mr. Malaya Kumar Chand , Advocate)

Versus

1. Union of India,
Through Secretary,
Ministry of Science and Technology,
Technology Bhawan,
New Mehrauli Road, New Delhi – 110016.
2. President,
Council of Scientific and Industrial Research,
Government of India, PMO,
New Delhi – 110001.
3. Vice President,
Council of Scientific and Industrial Research,
Government of India, Anusandhan Bhawan,
Rafi Marg, New Delhi – 110001.
4. Council of Scientific and Industrial Research,
Through its Director General,
Anusandhan Bhawan, Rafi Marg,
New Delhi – 110001.

5. Institute of Genomics and Integrative Biology,
Through its Director,
Delhi University Campus,
Mall Road, Delhi – 110007.

6. Dr. Anurag Agrawal,
Director, Institute of Genomics and Integrative Biology,
Delhi University Campus,
Mall Road, Delhi – 110007.

... Respondents
(through Mr. Satish Kumar and Mr. Shaswat Sharma,
Advocates)



ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

The applicant is working as Senior Principal Scientist (SPS) in the Council for Scientific and Industrial Research (CSIR), Institute of Genomics and Integrative Biology. He was issued charge memorandum dated 22.08.2020 with certain allegations. This OA is filed challenging the charge memorandum dated 22.08.2020.

2. The applicant contends that the charges framed against him are certainly baseless and that the disciplinary authority is biased against him. Contentions were also advances on merits of the case.

3. We heard Mr. Malaya Kumar Chand, learned counsel for the applicant and Mr. Satish Kumar, learned counsel for

the respondents, at the stage of admission, through video conferencing.

4. The applicant is holding a highly responsible post in the CSIR. A perusal of the charge memorandum discloses that when the administration wanted to establish a COVID facility and requested the applicant to shift his lab to a different place, he insisted that under no circumstances, he will vacate the place. In the other charges, various acts and omissions on the part of the applicant are mentioned. This is not the time and occasion for the Tribunal to deal with the correctness or otherwise of the charges. It is only during the course of the Inquiry, that the applicant can put forward his defence to the charges.

5. Being a person holding very high position in the administration, the applicant should have shouldered the responsibility in handling the deadly pandemic. He is said to have not cooperated, and not helped in expansion of the activities of the organization. It is not even alleged that the authority, who issued the charge memorandum, does not have jurisdiction.



6. We are not inclined to interfere with the impugned order. The OA is, accordingly, dismissed. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

/lg/jyoti/ankit/sd

(Justice L. Narasimha Reddy)
Chairman